

THE MINISTER OF INDUSTRY MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) No, Sir.

(b) Does not arise.

**RESTRICTIONS ON FOREIGN COMPANIES
OPENING NEW BRANCHES**

*361., SHRI DAHYABHAI V. PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state whether there exist any restrictions on foreign companies opening new branches in India?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Provisions relating to foreign companies (i.e. companies incorporated outside India which have established places of business in India) are contained in Part XI of the Companies Act, 1956. Under the aforesaid provisions, there are no restrictions on foreign companies opening new branches in India.

CRITERION FOR PROMOTION OF NON-GAZETTED EMPLOYEES TO GAZETTED RANKS

•362. SHRI SURJIT SINGH ATWAL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state what is the criterion for promotion of non-Gazetted Engineering Employees of the Central Public Works Department to the Gazetted ranks?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): A statement is laid on the Table of the House.

STATEMENT

The non-gazetted engineering employees of the Central Public Works Department are Section Officers (Civil and Electrical) Class III. They are recruited from the open market through the Employment Exchanges. The minimum qualification required is

a recognised Diploma in Engineering (Civil | Mechanical | Electrical). Candi. dates with higher qualifications, viz., a Degree in Engineering, also join as Section Officers. There are some who do not possess either a diploma or a degree.

2. Section Officers are eligible for promotion to the grade of Assistant Engineer, a Class II gazetted post. Before a Section Officer is considered for promotion, he has to put in a minimum length of service as detailed below: —

- (a) if he is a permanent Section Officer with no diploma or degree, he has to render 12 years' service;
- (bi) if he is a permanent Section officer with a diploma, he has to render 8 years' service;
- (c) if he is a University graduate or has an equivalent qualification, he has to render 3 years' service; and
- (d) if, after joining service, he has passed parts A and B of the Examination conducted by the Institute of Engineers (India) (which is recognised as equivalent to a bachelor's degree in engineering), he has to put in 3 years' service from the date of acquiring such qualification, or from the date he has started drawing Rs. 160 p.m. in the old scale (or Rs. 240 p.m. in the revised scale), whichever is earlier.

GROUNDNUT CAKE FLOUR PLANTS

•363. SHRI DEOKINANDAN NARAYAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the production capacity of the two groundnut cake flour plants that are being set up in India;
- (b) whether these plants will be in the public sector; and
- (c) what will be the capital required for these plants?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO) : (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) The capacity of production of edible groundnut flour is ten tons per working day or about 3,000 ton[^] per annum per plant.

(b) The plants are being set up through the joint collaboration of the Government of India, the United Nations Children's Fund (UNICEF) and two private oil mills.

(c) Of the capital expenditure involved viz., cost of land, building, oil mill machinery, certain special equipment and accessories, the UNICEF will provide the special equipment of the approximate value of Rs. 3 lacs for each plant and the rest will be arranged by the collaborating private industry. The Government of India do not expect to incur any direct expenditure on the installation and operation of these plants.

UNEMPLOYMENT IN WEST BENGAL AT THE END OF THIRD PLAN

SHRI BHUPESH GUPTA

SHRI M. BASAVAPUNNAIAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government's attention has been drawn to the recent findings of the Government of West Bengal to the effect that at the end of the Third Five Year Plan period unemployment in that State would considerably increase; and

(b) if so, what steps Government have taken to meet this situation in that State where unemployment is already on increase?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI) : (a) No such report has been received so far.

(b) Various development schemes under the Third Five Year Plan are designed to create additional employment opportunities for relieving unemployment.

GUEST HOUSES IN MECCA

*365. SHRI ANSARUDDIN AHMAD: Will the PRIME MINISTER be pleased to state:

(a) the steps Government have taken to recover the guest houses established in Mecca by the former States of Hyderabad, Bhopal and others for the stay of Indian Hajis, which were in illegal possession; and

(b) how many of these guest houses are there and to what use they are now put?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) There are 49 rubats (guest houses or Musafirhanas) in Saudi Arabia built by the former rulers of Hyderabad and Bhopal and some other Indian philanthropists for the stay of Indian Hajis, free of charge, while on pilgrimage to that country. Some of these rubats went with passage of time, into the hands of some illegal occupants. The Embassy of India, Jeddah, took up the question of ejecting these illegal occupants of the rubats with the Government of Saudi Arabia, who have passed a decree against them. The Embassy have since been able to get some of the unauthorised persons ejected from these rubats. Efforts to secure control of other rubats continue. Most of the rubats have thus been restored to the original purpose for which they were built and are now used by Haj pilgrims from India.